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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 558 of 2006

Jabalpur, this the 23rd day of August, 2006

Hon'ble Shri A.K. Gaur, Judicial Member

B.K. Dubey,
S/o. R.K. Dubey,
Age about 45 years,
R/o. Behind R.P. Thana,
N.K.J. Katni, M.P.

Applicant

(By Advocate – Shri A.K. Pare)

V E R S U S

1. Union of India,
Through G.M. West
Central Railways Zone,
Jabalpur.
2. Add Divisional Railway Manager,
Divisional Office, WCR, Jabalpur.
3. Sr. Divisional Commercial Manager,
Divisional Office, WCR, Jabalpur.

Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

Having heard Shri M.N. Banerjee, Standing counsel for the Railways, appearing for the respondents and Shri A.K. Pare, learned counsel for the applicant, I find that the applicant was given a punishment of reduction to initial stage from Rs. 6900/- to Rs. 5500/- in same time scale i.e. 5500-9000/- for a period of one year with cumulative effect, vide order dated 18.1.2006 by the disciplinary authority. Against this punishment order the applicant has not preferred any departmental statutory appeal but a revision petition under Rule 25 of the D & A Rules, 1968 has been preferred. The

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competent authority vide its order dated 28th February, 2006 has forwarded the said revision to the appellate authority for passing the appropriate order on the same.

2. Without any order being passed on the said revision/appeal of the applicant, he has approached this Tribunal by means of filing the present Original Application. In order to meet the ends of justice it would be appropriate to direct the appellate authority to decide the revision/appeal of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. I do so accordingly. Be it noted that I have not expressed any opinion on the merits of the case.

3. The Original Application is accordingly disposed of at the admission stage itself. A copy of this order as well as the copy of the OA be given to Shri M.N. Banerjee, Standing counsel for the Railways appearing in this case for necessary compliance of the aforesaid order.

A. K. Gaur
(A. K. Gaur)
Judicial Member

पूर्णकान सं ओ/न्या.....जबलपुर, दि.....
पत्रिलिपि दावे हितः—

“SA”

(1) सदिय. उच्च व्यावालाय दावे उपरिषद्वाज, जबलपुर
(2) आकेदक श्री/श्रीमती/कु.....के क्राउनल
(3) प्रत्यर्थी श्री/श्रीमती/कु.....के वग़उमल
(4) गंधाल, केन्द्री, जबलपुर राजस्थान
सूचना एवं आवश्यक कार्यवाही हेतु

A. K. Park
ABU 238

M. N. Banerjee
ABU 238

A. K. Gaur
ABU 238

24.8.06.

DSW
on 24.8.06
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